NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No.420/KB/2017 I.A.No. 67/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M

Name of the Company Under Section		Narayan Chandra Das -Versus-Diamond City South Resident Association & Ors. 241/242		
	Rector R	bhik Chitta Kur	le Respondent No. 9,10,14/12 Ale Respondent 10,211	1 Akulu 18/01/2
	Rational	ul Dos Bolv. adree Baneriee	Respondent 3, 7	Form 81, 00,
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ORDER

Ld. Counsel for the petitioner and the respondent nos. 1, 2, 3, 4, 7, 8, 9, 10,11 and 12 is present.

I.A. No. 67/KB/2018 in C.P. No. 420/KB/2017 has been filed by the petitioner seeking directions for being to make payment forthwith to all the service providers regularly, and/or month by month and to meet all the ancillary and incidental costs and emergency expenses upon the invoices being so raised immediately and to file a compliance report before this Hon'ble Tribunal on a regular interval. Alternatively, prayer has been made for constitution of an interim committee of management.

Ld. Counsel for the respondents made a request that time may be given for filing reply. Prayer is allowed. Reply may be filed within 2 weeks with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

List it on 22/02/2018 along with main C.P.

Meanwhile, the Association is directed to make payment to all the service providers regularly to meet all the incidental and ancillary costs and expenses along with emergency expenses upon the invoices being so raised so that essential services may not be disrupted.

Special Officer, CS Deepak Kumar Khaitan has filed his report, which may be taken on record.

(Jinan K.R.)

Member (J)

(V.P.Singh) Member (J)